

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 235 of 2015 & IA No. 387 of 2015

Dated: 07th December, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**D. B. Power Ltd. Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh and Mr. Tabrez
Malwat
Counsel for the Respondent(s) : Mr. Pradeep Misra and Mr. Suraj Singh
for R.Nos.2-5
Mr. Raj Kumar Mehta, Mr. Abhishek
Upadhyay and Ms. Himanshi Andley for
R.No.1
Mr. Rajiv Bhardwaj and Mr.Ravi Kishore
for R.No.8
Mr. Sumit Goel and Mr. Abhishek
Deshmukh for R.No.9

ORDER

Heard. Admit. Issue notice to the respondents, returnable within three weeks from today. Counter affidavit may be filed within three weeks and rejoinder, if any, be filed within two weeks thereafter, after serving a copy to the other side.

Dasti service is permitted.

Mr. Pradeep Misra learned counsel accepts notice on behalf of Respondent Nos.2 to 5, Mr. R.K.Mehta, accepts notice on behalf of the Commission and Mr. Sumit Goel learned counsel accepts notice for respondent No.9

Learned counsel for the parties submits that one appeal, being Appeal No. 239 of 2015, fixed for hearing on 11.01.2016, has been shown as connected with Appeal No. 235 of 2015 by the Registry whereas no such appeal is connected with the present set of appeals. Hence, we **direct the Registry to disconnect Appeal No. 239 of 2015** from the present set of appeals.

Post this appeal for hearing on **03rd February, 2016** along with already admitted appeals, being Appeal Nos. 191 of 2015, 202 of 2015 and 264 of 2015 which are already fixed for hearing today.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/hcj